

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
08-07-2024 AT 10:30 AM**

**CP (IB) No.1/7/HDB/2023  
AND  
IA(IBC) 1861/2023 in CP (IB) No.1/7/HDB/2023  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

M/s. Enact Technologies Pvt Ltd

**...Financial Creditor**

**AND**

Sreeven Infocom Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 1861/2023**

Learned Senior Counsel Mr Krishna Grandhi, along with the Counsel on record

Mr Amir Bavani, for Respondent No.3 present physically.

Learned Counsel Mr Suman, for applicant present through Video Conference.

According to the learned senior counsel, pursuant to the direction of this Tribunal vide the order dated 07.06.2024, the 3<sup>rd</sup> respondent had deposited the entire CIRP costs as such fee and expenses as directed in the order of amount of Rs. 17,61,905/- by 14.06.2024, pursuant to the letter of Resolution Professional dated 12.06.2024.

Learned senior counsel further submits that an Appeal against the impugned order had also been filed before the Hon'ble NCLAT which is yet to come up for hearing. Hence, under these circumstances the learned senior counsel prays to defer compliance of the order, in so far as it relates to payment of penalty of Rs 25 Lakhs by four weeks. This prayer is opposed by the learned counsel for the applicant stating that sufficient time has already been given and there is no stay by Hon'ble NCLAT. Be it as it may, having regard to the facts and circumstances, we are of the view that the time for compliance of our order dated 07.06.2024 in so far as the same relates to payment of penalty can be deferred as prayed.

Hence four weeks' time is granted from today to the 3<sup>rd</sup> respondent for compliance.

For compliance, matter adjourned to 09.08.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**